

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 423
IA/5555/ND/2021, IA/5560/ND/2021 IN
IB/1051/ND/2020

IN THE MATTER OF:

SVS Cleanroom And Engilneering System OPC ... Applicant
Pvt Ltd
Versus
Coracias Projects Pvt Ltd ... Respondent

Under Section 9 of the Insolvency & Bankruptcy Code, 2016.

Order delivered on 03.07.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :
For erstwhile RP : Ms. Prachi Johri, Adv.
Mr. Abhipsa Sahu, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IB/1051/ND/2020

Learned Counsel for the erstwhile Resolution Professional is present through video-conferencing and has submitted that Hon'ble NCLAT vide order dated 12.01.2023 has set aside the order passed by this Bench and remanded back this matter for re-consideration. No one has appeared on behalf of the applicant. Issue Court Notice to the applicant, returnable by 31.07.2024.

List this matter on 31.07.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)